Written Answers to

- (b) to appreciate the issues related to outsourced manpower is it not necessary that Government update itself on important fact relating to this segment; and
- (c) with a view to bringing about greater transparency in their hiring whether Government feels the necessity of issuing comprehensive guidelines in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) and (b) As per the General Financial Rules, 2005 the respective Ministries/Departments may hire external professionals, consultancy firms or consultants for a specific job or outsource certain services. No centralized data is maintained.

(c) The fundamental principles applicable to all Ministries/Departments regarding engagement of consultants and outsourcing of services are already provided in General Financial Rules 2005. The powers in respect of procurement of services including hiring of consultant(s) have been delegated to respective Ministry/Department through GFR 2005 and service/financial terms and conditions of consultant are governed as per the contract entered by the respective Ministry/Department with the Consultant(s). A Ministry/Department may outsource certain services in the interest of economy and efficiency and it may prescribe detailed instructions for this purpose.

## Representation for Central Secretariat Services in Government

1338.SHRI SANJIV KUMAR: Will the PRIME MINISTER be pleased to state:

- (a) the representation of various services at the Director/Deputy Secretary level under the Central Staffing pattern of Government of India;
- (b) whether it is a fact that there are posts earmarked for the Central Secretariat Service at the level of Director/Deputy Secretary, the number of such posts that have been earmarked/reserved; and
- (c) whether Government considering the way in which best talent can be brought in at the Director/Deputy Secretary level in Government and if so, whether such earmarking of posts, serves the interests of drawing the best talent available within Government?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) As per the centralized information available in DOPT, the representation of various services at the Director/Deputy Secretary level under the Central Staffing Scheme of the Government of India is given in Statement (*See* below). It may be mentioned here that the Central Secretariat

Service is not a participating service under the Central Staffing Scheme at the Director/Deputy Secretary level.

- (b) Cadre restructuring of Central Secretariat Service in 2010 had fixed the combined strength of Joint Secretary (*in-situ*), Directors and Deputy Secretary of CSS at 600, with *inter se* flexibility subject to a ceiling of 40 posts for Joint Secretary (in-situ) and 220 posts at the Director level.
- (c) The posts at Director/Deputy Secretary are filled through two streams, the Central Staffing Scheme and the Central Secretariat Service. Under the Central Staffing Scheme, by bringing in officers from various services, namely All India Services and the participating Group A Services, the Centre's need for fresh inputs at senior levels in policy planning, formulation of policy and implementation of programmes, is fulfilled. The cadre posts of the Central Secretariat Service at this level are filled based on seniority/fitness. The officers of the Central Secretariat Service bring rich secretarial experience to such posts. The current system, therefore, provides a mix of fresh inputs and secretarial experience.

Statement

Details showing representation of various services at the Director/ Deputy Secretary level under the Central Staffing Scheme of the Government of India (as on 1.12.2014)

Name of Service	Representation (Approx.)
Indian Administrative Service	13%
Indian Police Service	2%
Indian Forest Service	9%
Indian Audit and Accounts Service	4%
Indian Civil Accounts Services	2%
Indian Defence Accounts Service	5%
Indian Economic Service	4%
Indian Statistical Service	4%
Indian Revenue Service (C & CE)	4%
Indian Revenue Service (IT)	7%
Indian Postal Service	4%
Indian Information Service	1%

Written Answers to

Name of Service	Representation (Approx.)
Railway Services	9%
Central Power Engineering Service	1%
Central Engineering Service (Roads)	1%
Indian Defence Estates Service	1%
Indian Company Law Service	1%
Indian Telecom Service	11%
Indian Ordnance Factory Service	8%
Indian Cost and Accounts Service	2%
Indian Trade Service	1%
Indian P & T Finance and Accounts Service	3%
Others	3%

## CBI enquiry on irregularities in MGNREGA

†1339. SHRIMATI KANAK LATA SINGH: Will the PRIME MINISTER be pleased to state:

- (a) whether CBI is carrying out investigations regarding large scale financial irregularities under MGNREGA in Kushinagar district of Uttar Pradesh during 2007-10;
- (b) if so, the levels at which involvement has been reported so far in the CBI investigation and the action taken therein; and
- (c) the names of districts in other States of the country where CBI investigation is being carried out in scams in MGNREGA and the amount of embezzlement discovered therein, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) and (b) CBI has registered 02 cases relating to MGNREGA in Kushinagar District of Uttar Pradesh. Out of these two cases, one has been registered alleging large scale financial bungling, gross irregularities and misappropriation of MGNREGA funds against BDO level officers and others. The second case has been registered against the then Pradhan, Shahpur Village, Khadda Block, Kushinagar District alleging misappropriation of funds of MGNREGA. Both the cases were referred by Hon'ble High Court and are under investigation.

<sup>†</sup>Original notice of the question was received in Hindi.